

ĐITEM NO.7

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8164/2010
(Arising out of impugned final judgment and order dated 22/08/1989
in WPC No. 3209/1980 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)
STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

YADVENDRAM BIKARAM SINGH

Respondent(s)

(With appln.(s) for c/delay in filing SLP and c/delay in refiling
SLP and exemption from filing O.T. and permission to file
additional documents and interim relief and office report)
(For final disposal)

Date : 30/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Harin P. Raval, Sr. Adv.

Mr. M. R. Shamshad, Adv.

Mr. Rajat Singh, Adv.

Mr. Vaibhav Yadav, Adv.

For Respondent(s) Dr. Sushil Balwada, Adv.

Mr. Vivek Mishra, Adv.

Mr. Sandeep Kumar Mishra, Adv.

Ms. Mansha Shukla, Adv.

Mr. Rohit Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

Hearing be expedited.

The interim order passed on earlier occasion will

remain in force till final disposal.

(SAPNA BISHT) (H.S. PARASHER)

SR. P.A. COURT MASTER